

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based Video-Conferencing Platform)

ITEM No. 20
IA No.358 of 2023 in
CP (IB) No.190/BB/2022

IN THE MATTER OF:

M/s. Piramal Capital and Housing Finance Ltd. ... Petitioner
Vs.
Mrs. Padmaja Battula ... Respondent

Order under Section 95 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 06.09.2023

CORAM:

DR. N.V. RAMAKRISHNA BADARINATH
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For IA 358/2023 : Shri Saurabh Nikalje, Adv. for Applicant
For the Respondent : Shri Srivatsa Rao, Adv.

ORDER

IA No.358 of 2023:

1. This application has been filed by M/s. Omkara Assets Reconstruction Pvt. Ltd. under Rule 11 of the NCLT Rules, 2016 seeking substitution of the Financial Creditor herein with Omkara ARC.
2. Heard the Ld. Counsel for the Applicant.
3. In the facts and circumstances of the case, the instant IA is allowed by substituting the Financial Creditor, namely, M/s.Piramal Capital & Housing Finance Limited with the Applicant herein, namely, M/s. Omkara Assets Reconstruction Private Limited in view of the Assignment Agreement dated 10.01.2023, which is taken on record, and annexed as Annexure-1 to IA.
4. Accordingly, **IA No.358 of 2023 stands disposed of.**

CP (IB) 190/BB/2022:

1. The Petitioner/Financial Creditor is directed to carry out necessary amendments and also file a new Memo of Parties within ten days, after duly serving the copy on the other side.
2. List the main CP on **08.11.2023**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
N.V. RAMAKRISHNA BADARINATH
MEMBER (JUDICIAL)